

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:569

ANSWERED ON:09.12.2013

LABOUR LAWS FOR INDUSTRIAL LABOURERS

Agarwal Shri Jai Prakash;Mahendrasinh Shri Chauhan ;Sardinha Shri Francisco

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of workers/labourers engaged in different industrial units in the country as on date, State-wise;
- (b) whether the Government has formulated any scheme for safety and welfare of these workers /labourers including benefits of Employees' Provident Fund;
- (c) if so, the details thereof and the number of workers and labourers benefited therefrom during the last three years and the current year, State-wise;
- (d) whether there is constant exploitation of such workers and labourers in different organizations; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a): Industrial Unit-wise statistics on workers/labourers is not maintained centrally.
- (b): Safety and welfare of such workers/labourers are sought to be ensured through various legislations enacted for this purpose which inter-alia include the Industrial Disputes Act, 1947, the Factories Act, 1948, The Employees' State Insurance Act, 1948, Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (c): The State-wise details of workers who availed benefits in the form of Provident Fund, Pension and Insurance by way of settlement during the last three years and the current year upto October, 2013 are at Annex I.
- (d) & (e): In case of infringement of rights of the workers, dispute can be raised by such workers as provided under the Industrial Disputes Act, 1947.